

ITEM NO.4

Court No.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21029-21030/2008

(From the judgement and order dated 30/05/2008 in WA No. 53/2005
& WA No. 54/2005 of The HIGH COURT OF GAUHATI AT AGARTHALA)

MOUMITA PODDER

Petitioner(s)

VERSUS

INDIAN OIL CORPORATION LTD.& ANR.

Respondent(s)

(With appln(s) for rectification of order passed earlier,permission to
place addl. documents on record,PERMISSION TO FILE LENGTHY LIST OF
DATES and prayer for interim relief and office report))

Date: 07/04/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. Pradip Ghosh,Sr.Adv.
Mr. Manoj,Adv.
Ms. Aparna Sinha,Adv.
Mr. Abhijat P. Medh,Adv.

For Respondent(s) Mr. Parag P. Tripathi,Sr.Adv.
Mr. H.K. Puri,Adv.
Ms. Priya Puri,Adv.
Mr. V.M. Chauhan,Adv.
Mr. S.K. Puri,Adv.

Mr. P.K.Goswami,Sr.Adv.
Mr. Rajiv Mehta ,Adv
Mr. A. Henry,Adv.

UPON hearing counsel the Court made the following
O R D E R

Let this matter stand adjourned till 22nd April, 2010,
at 2.00 P.M. when this Bench should be reconstituted for
further hearing of the matter.

(Ganga Thakur)
PS to Registrar

(Juginder Kaur)
Court Master